



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 17TH DAY OF JUNE, 2026

BEFORE

THE HON'BLE MR. JUSTICE ASHOK S.KINAGI

WRIT PETITION NO. 17879 OF 2026 (EDN-RES)

BETWEEN:

1. ANANDA KAREGONEPPARA
S/O MANJAPPA,
AGED ABOUT 24 YEARS,
CURRENTLY R/AT NO.45,
RESERVOIR STREET,
BASAVANAGUDI,
BENGALURU -560004.
2. AARTHI RAJU
D/O RAJU P B,
AGED ABOUT 43 YEARS,
R/AT 843/A, 100 FEET ROAD,
INDIRANAGAR STAGE 1,
BENGALURU-560038.



...PETITIONERS

(BY SRI. SREEVATSA, SENIOR COUNSEL FOR
SRI. SHASHANKA J SREEDHARA, ADVOCATE)

AND:

1. THE KARNATAKA STATE LAW UNIVERSITY
REPRESENTED BY ITS VICE CHANCELLOR,
NAVANAGAR,
HUBBALLI-580025.



2. THE REGISTRAR (EVALUATION),
KARNATAKA STATE LAW UNIVERSITY,
NAVANAGAR,
HUBBALLI-580025.

3. B.M.S COLLEGE OF LAW
REPRESENTED BY ITS PRINCIPAL,
BULL TEMPLE ROAD,
BASAVANAGUDI,
BENGALURU-560019.

...
RESPONDENTS

(BY SMT. SARITHA KULKARNI, ADVOCATE FOR R1 & R2;
V/O DATED 17.06.2026 NOTICE TO R3 IS D/W)

THIS WP IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OF CERTIORARI OR ANY OTHER APPROPRIATE WRIT, ORDER OR DIRECTION QUASHING THE CIRCULAR DATED 08.04.2026 BEARING SANKHYE: KARAAKAAVI/PARIKSHA VIBHAGA/2025-26/54 ISSUED BY RESPONDENT NO.2 REGISTRAR (EVALUATION), KARNATAKA STATE LAW UNIVERSITY, HUBBALLI, PRODUCED AS ANNEXURE-B, INsofar AS IT MANDATES REPEATER STUDENTS TO APPEAR FOR 'LABOUR AND INDUSTRIAL LAW-I AND 'LABOUR AND INDUSTRIAL-II' IN PLACE OF LABOUR LAW-I AND LABOUR LAW-II AND ETC.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



CORAM: HON'BLE MR. JUSTICE ASHOK S.KINAGI

ORAL ORDER

The petitioners have filed this writ petition seeking the following reliefs:

- 1. Issue a writ of Certiorari or any other appropriate writ, order or direction quashing the Circular dated 08.04.2026 bearing Sankhye: KaRaakaaVi/Pariksha Vibhaga/2025-26/54 (ಸಂಖ್ಯೆ:ಕರಾಕಾವಿ/ಪರೀಕ್ಷಾ ವಿಭಾಗ/2025-26/54) issued by Respondent No.2 - Registrar (Evaluation), Karnataka State Law University, Hubballi, produced as Annexure-B, insofar as it mandates repeater students to appear for 'Labour and Industrial Law-I' and 'Labour and Industrial Law-II' in place of Labour Law-I and Labour Law-II;*
- 2. Issue a writ of Mandamus or any other appropriate writ, order or direction directing respondent No.1-Karnataka State Law University, represented by its Vice-Chancellor, and respondent No.2-Registrar (Evaluation), Karnataka State Law University, Hubballi, to conduct examinations in Labour Law-I and Labour Law-II for students admitted under the earlier syllabus who have failed in and/or are repeaters in the said subjects;*
- 3. Award costs of this writ petition; and*



4. *Grant such other order or relief as this Hon'ble Court deems fit in the facts and circumstances of the case, in the interest of justice and equity.*

2. Brief facts, leading rise to the filing of this petition are as follows:

Three years LL.B. course commenced and the petitioners were admitted to the course under the syllabus containing, inter alia, Labour Law-I and Labour Law-II. Respondent No.2 introducing the revised syllabus and directing repeater students to appear for Labour and Industrial Law-I and Labour & Industrial Law-II in place of Labour Law-I and Labour Law-II, thereby giving rise to the cause of action for the present Writ Petition.

3. Heard Sri S.Sreevatsa, learned Senior counsel for the petitioners, and also Smt. Saritha Kulkarni, learned counsel for respondent Nos.1 and 2.

4. Learned Senior counsel for the petitioners submits that the issue involved in this case is squarely



covered by the order of the Co-ordinate Bench of this Court in the case of **SACHIN.R AND ANOTHER VS. THE KARNATAKA STATE LAW UNIVERSITY AND OTHERS** in **W.P.No.34457/2024** disposed of on 17.12.2024. It is submitted that the present writ petition be disposed of in terms of the said order.

5. Learned counsel for the respondent-University submits that the writ petition be disposed of in terms of the order passed by the Co-ordinate Bench of this Court in the case of **SACHIN.R** (Supra).

6. Perused the records and considered the submissions of the learned counsel for the parties.

7. It is an undisputed fact that the petitioners were admitted for 3 years LL.B. course under the syllabus containing, inter alia, Labour Law-I and Labour Law-II. Respondent No.2 issued a circular dated 08.04.2026 introducing the revised syllabus and directing the repeater



students to appear for Labour and Industrial Law-I and Labour and Industrial Law-II in the place of Labour Law-I and Labour Law-II.

8. Insofar as students who have already attended classes of Labour Law-I and Labour Law-II, they have failed in the examination conducted for Labour Law-I and Labour Law-II. Now respondent No.2, by virtue of circular dated 08.04.2026, insisting the petitioners to appear for the Labour and Industrial Law-I and Labour and Industrial Law-II. Admittedly, the college has not brought the subjects i.e., Labour and Industrial Law-I and Labour and Industrial Law-II. The respondent University cannot direct the students to appear for the subject, which were not taught to them. As the college has taught the petitioners subjects Labour Law-I and Labour Law-II, the action of the respondents in directing the petitioners to appear for the Labour and Industrial Law-I and Labour and Industrial Law-II is arbitrary.



9. In view of the above discussion, I proceed to pass the following:

ORDER

- i. The writ petition is ***allowed.***
- ii. The circular dated 08.04.2026 issued by respondent No.2 vide Annexure-B insofar as the petitioners are hereby quashed.
- iii. Insofar as the petitioners are concerned, who have already taken up the course on the Labour and Industrial Law-I and Labour and Industrial-II, the respondents are directed to conduct examination for the petitioners, who have appeared for Labour Law-I and Labour Law-II and not to insist on the examination to be conducted with regard to the Labour and Industrial Law-I and Labour and Industrial Law-II.
- iv. The respondents are directed to accept the examination fee and permit the students to appear for the ensuing examination in the subject i.e., Labour Law-I and Labour Law-II as repeater.



v. Pending IA(s), if any, shall stand disposed of accordingly.

**Sd/-
(ASHOK S.KINAGI)
JUDGE**

SSB